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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH)

Original Application No. 1247 of 2024  
(Disposed Of Matter)

IN THE MATTER OF

Kings Garden Resident Welfare Society

..... Applicant

V/s

State of Punjab and others

..... Respondents(s)

Compliance / Action Taken Report by way of affidavit of Er. Deepak Chadha, Environmental Engineer, Regional Office, Jalandhar on behalf of respondent no. 3 and 4 Punjab Pollution Control Board in compliance to order dated 04.02.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

1. That in Original Application No. 1247 of 2024, the Applicant - Resident Welfare Society of Hansmukhi King Garden situated in Hoshiarpur Highway, Nangal Shama Chowk, Jalandhar, Punjab had raised the grievance that the Respondent No. 6 - Municipal Corporation, Jalandhar had set up a composting centre adjoining to their residential area in Khasra No. 38 which belonged to the Panchayat of Village Nangal Shama and was reserved for the school purpose. The Applicant had alleged violation of Rule-11(1)(g) of the Solid Waste Management Rules, 2016 and also violation of Clause-A, Entry-(vii) and (viii) of Schedule-I of the SWM Rules, 2016.



2. That the Original Application No. 1247 of 2024 was disposed of by this Hon'ble Tribunal vide Order and Judgment dated 04.02.2026 wherein the Punjab Pollution Control Board was directed to carry out sight inspection and ascertain the source of composting material brought at the site and also find if the volume of such material is exceeding 5 Metric Tonnes. The Board was directed to file an Action Taken Report within a period of three months. In this regard, the extract of para no. 09 of the Order dated 04.02.2026 is reproduced herein below for kind perusal and reference.

9. Hence, considering the above response of the PPCB and the Respondent No. 6, we dispose of the OA directing the Respondents No. 3 and 4 - PPCB to carrying out the fresh site inspection and

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ascertain the source of composting material brought at the site and also find out, if presently the volume of such material is exceeding five metric tones. The PPCB will also ascertain, if there is any siting criteria for such a facility, and if the said siting criteria is being violated. The PPCB in the said site inspection also find out if the Respondent No. 6 is complying with the requirement of Schedule-II of the SWM Rules, 2016. If the Respondent No. 6 is found to be violating the rules or the criteria, appropriate remedial and punitive action will be taken by the PPCB. Let this exercise be completed within a period of three months and action taken report be submitted before the Registrar General of the Tribunal via email at judicialngt@gov.in, preferably in the form of a searchable PDF/OCR-supported PDF and not in the form of an Image PDF. If deemed necessary, the matter will be listed for consideration before the bench again.

10. The OA is accordingly disposed of.

3. That the Environmental Engineer, Regional Office, Jalandhar has written a letter bearing no. 600 dated 26.02.2026 to the Commissioner, Municipal Corporation, Jalandhar apprising him about the Orders dated 04.02.2026 of this Hon'ble Tribunal with request to depute the concerned officials with information including layout plan, processing capacity, waste handling records, compliance of Schedule-II of SWM Rules, 2016 and siting aspects. The Municipal Corporation was requested to depute the concerned officials to ensure full cooperation during the inspection to be conducted by the officers of the Board and to make available all the relevant record at the site.
4. That in compliance to the Order dated 04.02.2026 of this Hon'ble Tribunal, the site of the composting facility situated at Village Nangal Shama, Jalandhar was inspected by the officer of the Board in presence of representative of Municipal Corporation, Jalandhar on 02.04.2026 when following observations were made.



i. The composting facility was non-operational and no municipal solid waste or composting activity was under operation at the site at the time of visit.

ii. As the facility was found non-operational, the source of composting material could not be physically verified at site.

iii. However, as per earlier submissions of Municipal Corporation, Jalandhar made in the year 2019 the facility was intended to cater to Ward No. 8 and 9, wherein around 4600 households were present.

iv. No waste was found at site during visit.

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- v. As per CPHEEO Guidelines, wet/biodegradable average waste generation per house hold is estimated to be 0.6 kg per day. As per this estimation, a total of  $4600 \times 0.6 = 2.760$  MT of wet waste is likely to be received at this processing facility per day, which is below 5 TPD.
5. That further it is submitted that under the provisions of Solid Waste Management Rules, 2016, specific siting criteria has been prescribed primarily for sanitary landfill facilities and no siting criteria has been prescribed for decentralized composting facilities below 5 TPD capacity.
6. That the requirement relating to compliance of Schedule-II of Solid Waste Management Rules, 2016, was also verified during the inspection on 02.04.2026 and in this regard the comments of the visiting officer are tabulated below.

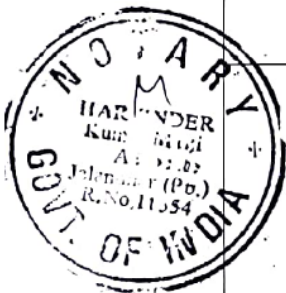
**Standards of processing and treatment of Solid Waste**

Sr. No.	SCHEDULE-II Clauses	Requirement	Comments of Visiting Officer
1	A. Standards for composting (a)	The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;	<ul style="list-style-type: none"> <li>i. The compost pits were non-operational during the visit.</li> <li>ii. No separate space to store incoming organic waste was observed to be demarcated at site.</li> <li>iii. However, the shed has been provided over the compost pits at site.</li> </ul>
	(b)	Necessary precaution shall be taken to minimise nuisance of odour, flies, rodents, bird menace and fire hazard;	<ul style="list-style-type: none"> <li>i. The compost pits having been found non-operational, as such the aspects related to nuisance such as odour, flies, rodents, bird menace and fire hazard could not be assessed at the time of inspection.</li> <li>ii. However, the concerned authority has been advised to ensure that in case the facility is made operational, necessary precautions as per Schedule-II of the Solid Waste Management</li> </ul>



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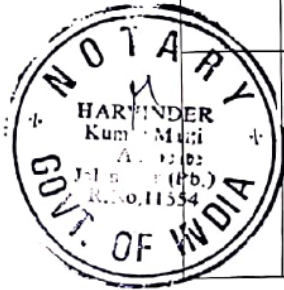
			Rules, 2016 shall be complied with.
	(c)	In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;	<p>i. The compost pits were found non-operational, and no waste intake was observed at the site. Hence, the provision regarding stoppage of waste intake during breakdown/maintenance is being complied with.</p> <p>ii. The concerned authority has been advised to ensure proper diversion of waste to alternative facilities, if required, as per SWM Rules, 2016.</p>
	(d)	Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).	<p>i. The compost pits were found non-operational, and no pre-process or post-process rejects were observed at the site.</p>
	(e)	The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10-7 cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off.	<p>i. The compost pits have been provided with a concrete base, thereby ensuring an impermeable surface as required under the provisions of Schedule-II of the Solid Waste Management Rules, 2016.</p>
	(f)	Ambient air quality monitoring shall be regularly carried out.	<p>i. The compost pits were found non-operational; and as such presently the</p>



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		Odour nuisance at downwind direction on the boundary of processing plant shall also be checked regularly.	compost Pits are not affecting ambient air quality monitoring and creating odour nuisance at the site.  ii. However, the representative was been advised to ensure regular monitoring of ambient air quality and odour at downwind locations upon operation of the facility, in compliance with the provisions of the Solid Waste Management Rules, 2016.
	(g)	Leachate shall be re-circulated in compost plant for moisture maintenance.	i. No provision for recirculation of leachate for moisture maintenance was observed at the site.  ii. The pipes laid at the floor of the pits were found to be directing outward form compost pits.
	(h)	The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time	i. The compost pits were found non-operational, and no end product compost was available at the site for verification.



7. That the compost pits were found non-operational and as such the standards for treated leachates and standard for incineration as mentioned in part B and C of Schedule-II of the Solid Waste Management Rules, 2016 cannot be commented upon.
8. That in view of the above observations, the Municipal Corporation, Jalandhar has been advised to ensure compliance of provisions of Schedule-II of Solid Waste Management Rules, 2016, prior to making the facility operational.
9. That the directions of the Hon'ble Tribunal have been complied with to the extent feasible based on-site inspection and available records, and further compliance shall be ensured upon operationalization of the compost pits.
10. That the Compliance / Action Taken Report is hereby submitted in compliance to order dated 04.02.2026.

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Deponent

Dated: 14/5/26

Place: JALANDHAR

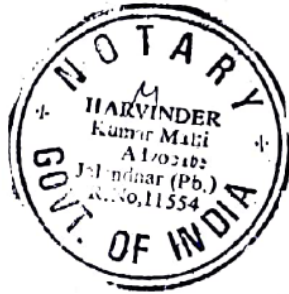
(Er. Deepak Chadha)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Jalandhar  
(On behalf of Punjab Pollution Control Board)

**VERIFICATION:**

Verified that the contents of the above Compliance / Action Taken Report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 14/5/26

Place: JALANDHAR



  
Deponent

(Er. Deepak Chadha)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Jalandhar  
(On behalf of Punjab Pollution Control Board)

I Identified the deponent who has signed/thumb marked in my presence



**ATTESTED**

NOTARY Jalandhar (Pb.) India

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